

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE TWENTY THIRD DAY OF JULY
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 23554 OF 2026

Between:

Smt. Nenavath Pravalika, W/o. Nenavath Kishan, Aged about 34 years, Occ. Housewife, R/o.H.No.5-35, Ganya Naik Thanda Village, Devarakonda Mandal, Nalgonda District, Telangana State.

...PETITIONER

AND

1. The State Election Commission, Telangana, represented by its Secretary, Hyderabad.
2. The Chief Electoral Officer, Telangana, Hyderabad.
3. The District Election Officer and District, Collector, Nalgonda District.
4. The Electoral Registration Officer and RDO, Devarakonda Assembly Constituency, Devarakonda, Nalgonda District.
5. The Tahsildar-cum-Assistant Electoral Registration Officer, Devarakonda Mandal, Nalgonda District.
6. The Booth Level Officer, Polling Station No.78, Ganya Naik Thanda Village, Devarakonda Mandal, Nalgonda District.
7. The Election Commission of India, Rep by its Commissioner, Union of India, Nirvachan Sadan, Ashok Road, New Delhi-01

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ Order or Direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in deleting the petitioner s name from the electoral roll without notice, without following the due procedure prescribed under law, and in refusing to issue the Special Intensive Revision (SIR) voter enrolment application form and refusing to receive the petitioners application despite

her representation dated 14/07/2026, as illegal, arbitrary, unconstitutional, violative of Articles 14 and 21 of the Constitution of India, contrary to the provisions of the Representation of the People Act, 1950 and the Registration of Electors Rules, 1960, and consequently direct the respondents to forthwith issue the prescribed SIR voter enrolment application form to the petitioner, receive and process her application, consider the same strictly in accordance with law, and include the petitioner's name in the electoral roll pertaining to Polling Station No.78, Ganya Naik Thanda Village, Devarakonda Mandal, Nalgonda District, Telangana State, before the expiry of the notified last date for submission of applications, i.e., 24/07/2026.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to immediately issue the prescribed Special Intensive Revision (SIR) voter enrolment application form to the petitioner, receive her application notwithstanding the respondents' earlier refusal, process the same in accordance with law, and not deny consideration of the petitioner's claim merely on the ground of limitation or expiry of the last date.

Counsel for the Petitioner: SRI R.JAGANLAL

Counsel for the Respondent No.1: MS. PRIYANKA SINGH REP SRI P.SUDHEER RAO, SC FOR TSEC

Counsel for the Respondent Nos.2 TO 7: SRI OMAR FAROOQ, SC FOR ECI

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.23554 OF 2026

Dated:23.07.2026

Between:

Smt. Nenavath Pravalika,
W/o. Nenavath Kishan

...Petitioner

and

The State Election Commission, Telangana,
Represented by its Secretary, Hyderabad and 6 others

...Respondents

ORDER:

Heard Mr. R. Jaganlal, learned counsel for the petitioner;
Ms. Priyanka Singh, learned counsel representing Mr. P. Sudheer Rao,
learned counsel for respondent No.1 and Mr. Omar Farooq, learned

Standing Counsel for Election Commission of India, appearing for respondent Nos.2 to 7.

2. Petitioner approached this Court alleging deletion of her name from the electoral roll without notice during the current Special Intensive Revision (SIR). Her Electoral Photo Identity Card (EPIC) number is TIC1157387. Her husband's name is Sri Nenavath Kishan, who continues to be enrolled in the latest electoral roll under EPIC No.TIC1157379. Both of them continue to reside at the same address within the same constituency. She has also exercised her franchise in the Gram Panchayat elections held in December, 2025. Therefore, there was no legal basis for deletion of her name from the electoral roll within such a short period. She never received any notice regarding the proposed deletion of her name from the electoral roll. Upon discovering that her name has been deleted, she immediately approached the electoral authorities to provide the prescribed application form under the ongoing SIR for restoration of her name in the electoral roll. Her request was declined, thereby depriving her statutory right to seek inclusion of her name in the electoral roll. Having no other alternative, the present Writ Petition has been filed by

the petitioner for declaring the action of the respondents in deleting her name from the electoral roll without following the due procedure prescribed under law and in refusing to issue the SIR application form and to consider her representation dated 14.07.2026, as arbitrary, illegal and contrary to the provisions of the Representation of the People Act, 1950 and the Registration of Electors Rules, 1960. She has prayed for a consequential direction upon the respondents to forthwith issue the prescribed SIR application form and receive and process her application strictly in accordance with law and include her name in the electoral roll pertaining to Polling Station No.78, Ganya Naik Thanda Village, Devarakonda Mandal, Nalgonda District, Telangana State, before expiry of the notified last date for submission of applications *i.e.*, 24.07.2026.

3. Learned Standing Counsel for Election Commission of India has, on instructions, stated that the name of the petitioner was appearing at two places in the same constituency. Therefore, her name has been deleted from one place. The process being undertaken under the present SIR, as per the directions of the Election Commission of India contained in Circular dated 14.05.2026, requires

objections/claims to be made after publication of the draft roll. The publication of draft roll as per the present schedule is to be made on 10.08.2026. As per Clause 5(e) of Annexure-B of Annexure-I of the said Circular, a person, who wants shifting of residence within or outside the constituency, or wants correction or updation of entries, replacement of EPIC and marking of PwD shall be required to submit his application in Form-8. Petitioner wants her name to be shifted to Polling Booth No.78, as presently her name appears in the electoral rolls at Polling Booth No.93, which according to the learned Standing Counsel for Election Commission of India, falls within the same constituency.

4. In the aforesaid background facts and circumstances, liberty is allowed to the petitioner to file her claims/objections upon publication of the draft roll, as per the procedure prescribed under the present SIR being conducted under the directions of the Election Commission of India *vide* Circular dated 14.05.2026.

5. Needless to say, the respondents authorities would consider the same in accordance with law.

6. The instant Writ Petition is accordingly disposed of. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- A.H.S. GOWRI SHANKAR
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. The Secretary, State Election Commission, Telangana, Hyderabad.
2. The Chief Electoral Officer, Telangana, Hyderabad.
3. The District Election Officer and District, Collector, Nalgonda District.
4. The Electoral Registration Officer and RDO, Devarakonda Assembly Constituency, Devarakonda, Nalgonda District.
5. The Tahsildar-cum-Assistant Electoral Registration Officer, Devarakonda Mandal, Nalgonda District.
6. The Booth Level Officer, Polling Station No.78, Ganya Naik Thanda Village, Devarakonda Mandal, Nalgonda District.
7. The Commissioner, Election Commission of India, Union of India, Nirvachan Sadan, Ashok Road, New Delhi-01
8. One CC to SRI R.JAGANLAL, Advocate [OPUC]
9. One CC to SRI P.SUDHEER RAO, SC FOR TSEC [OPUC]
10. One CC to SRI OMAR FAROOQ, SC FOR ECI [OPUC]
11. Two CD Copies

PSK.

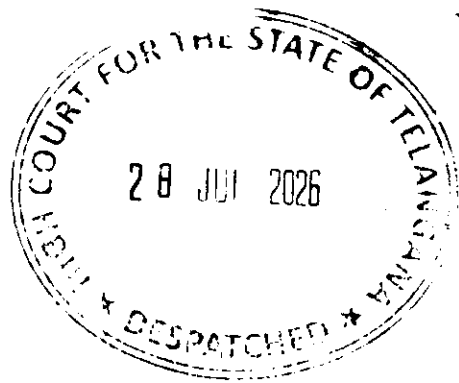
GJP



HIGH COURT

DATED: 23/07/2026

**ORDER
WP.No.23554 of 2026**



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS.**

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MT
28/7/26